NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

28. C.P. (IB)/675(MB)2022

CORAM:
SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2024

NAME OF THE PARTIES:- **Edelweiss Asset Reconstruction Company Limited**
V/s
Damji R Shah

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 675(MB)2022

Present:- Counsel, Pawan Kulkarni appeared for the Financial Creditor through VC.

Counsel, Fereshte Sethana a/w Mohit Tiwari appeared for the Personal Guarantor through VC.

It has been pointed out that report of RP has been filed. Counsel appearing for the Personal Guarantor seeks time to file reply/objection against the report of the RP. Let reply/objection, if any, against the report of the RP be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for the final hearing on **03.09.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT